

Pratapgarh be taken?

[*Translation*]

MR. SPEAKER: I am also thinking about it. I will certainly take it, I will inform you later on.

MR. SPEAKER: Before Shri A.K. Ray starts his speech, let the Papers be laid, which will take only one minute.

(*Interruptions*)

MR. SPEAKER: I will tell you. Extensive discussion will take place on Pratapgarh.

12.07 hrs.

(*Interruptions*)

SHRI PHOOL CHAND VERMA (Shajapur): When will the matter of Harijans be taken?

PAPERS LAID ON THE TABLE

**Notifications under Customs Act, 1962 and Central Excise and Salt Act, 1944 etc.**

MR. SPEAKER: I am telling that extensive discussion will be held on the issue of the Harijans of Pratapgarh.

[*Translation*]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): On behalf of Shri Digvijay Singh I beg to lay on the Table:

(*Interruptions*)

[*English*]

SHRI A.K. ROY (Dhanbad): I seek leave of the House to move my Adjournment Motion regarding failure of the Government to take timely decision about stoppage of re-fuelling of U.S. Planes and proper initiatives in regard to Gulf War compatible with the pronounced national foreign policy.

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

MR. SPEAKER: Is the leave opposed?

Leave is not opposed

Leave is granted

DR. THAMBIDURAI (Karur): How much time you are going to allot?

(i) G.S.R. 686(E) published in Gazette of India dated the 1st August, 1990 together with an explanatory memorandum making certain amendments to Notification No. 86/90-Cus., dated the 20th March, 1990 so as to substitute the word 'Firm' by the word 'Unit'.

MR. SPEAKER: 2 1/2 hours.

(ii) G.S.R. 843(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to partially exempt specified furskins of white artic fox, Persian lamb and Rabbits (Black and White) from basic

PROF. SAIFUDDIN SOZ: It should be four hours.

- customs duty so as to levy 20 per cent basic customs duty.
- (iii) G.S.R. 844(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to prescribe 5 per cent auxiliary duty on specified furskins.
- (iv) G.S.R. 845(E) published in Gazette of India dated the 16th October, 1990 together with an explanatory memorandum seeking to include names of seven more centres in the Table of the authorised work centres annexed to the Notification No. 228/88-Cus., dated the 1st August, 1988.
- (v) G.S.R. 909(E) and G.S.R. 910(E) published in Gazette of India dated the 15th November, 1990 together with an explanatory memorandum regarding exemption to heavy water when imported for use in atomic power stations from basic customs duty in excess of 40 per cent *ad valorem* and whole of the additional and auxiliary duties of customs leviable thereon.
- (vi) G.S.R. 951(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to prescribe a basic customs duty of 40 per cent *ad valorem* on raw wool.
- (vii) G.S.R. 952(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to raise basic customs
- duty on carpet grade wool from 5 per cent *ad valorem* to 10 per cent *ad valorem*.
- (viii) G.S.R. 953(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum regarding exemption to pulp (except rayon grade wood pulp) derived by mechanical or chemical means from any fibrous vegetable material when imported into India from the basic customs duty in excess of 10 per cent *ad valorem* and from the whole of the additional duty leviable thereon.
- (ix) G.S.R. 954(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum regarding exemption to rayon grade pulp when imported into India from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.
- (x) G.S.R. 955(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 322/76 Cus., dated the 2nd August, 1976 and 386/86 Cus., dated the 29th July, 1986, 140/88-Cus., dated the 22nd April, 1988, 97/89-Cus., dated the 1st March, 1989 and 35/90-Cus., dated the 20th March, 1990.
- (xi) G.S.R. 956(E) published in Gazette of India dated the 15th December, 1990 together with

- an explanatory memorandum making certain amendments to Notification Nos. 178/90-Cus. and 179/90-Cus., dated the 31st May, 1990.
- (xii) G.S.R. 957(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to prescribe partial exemption from auxiliary duty in excess of 5 per cent on certain goods which are partially exempted from basic duty.
- (xiii) G.S.R. 958(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to prescribe exemption from auxiliary duty in excess of 25 per cent on certain goods which are partially exempt from basic duty by the Notification.
- (xiv) G.S.R. 959(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum rescinding Notification Nos. 183-Cus., and 184-Cus., dated the 31st May, 1990.
- (xv) G.S.R. 969(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum seeking to exempt imported replenished raw materials and components used in the manufacture of the final products supplied to a hundred per cent export-oriented undertaking or a unit within free trade zone from payment of the customs duties.
- (xvi) G.S.R. 970(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum regarding exemption to raw materials and components imported as replenishment for manufacture of goods for supplies to oil sector from the payment of customs duties.
- (xvii) G.S.R. 972(E) published in Gazette of India dated the 17th December, 1990 together with an explanatory memorandum making certain amendments to Notification No. 181/87 cus., dated the 29th April, 1987.
- (xviii) G.S.R. 980(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum regarding exemption to machinery and equipment for generation of electrical power (including generating sets) of capacity of 1 MW and above from the basic customs duty in excess of 35 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.
- (xix) G.S.R. 981(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum making certain amendments to Notification Nos. 155/86-Cus., dated the 1st March, 1986 and 59/87-Cus., dated the 1st March, 1987. [Placed in Library See No LT 2127/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38

of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 781(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to provide that exemption will not be available to plastic bags or sacks made from strips or tapes of plastics.
- (ii) G.S.R. 782(E) published in Gazette of India dated the 17th September, 1990 together with an explanatory memorandum seeking to withdraw the exemption available to plastic bags or sacks made from strips or tapes of plastics.
- (iii) G.S.R. 800(E) published in Gazette of India dated the 20th September, 1990 together with an explanatory memorandum making certain amendments to Notification No. 53/88-CE, dated the 1st March, 1988.
- (iv) G.S.R. 823(E) published in Gazette of India dated the 5th October, 1990 together with an explanatory memorandum regarding partial exemption to aero-tyres from excise duty so as to levy 30 per cent excise duty on these tyres.
- (v) G.S.R. 960(E) published in Gazette of India dated the 15th December, 1990 together with an explanatory memorandum seeking to rescind the Notification No. 23/88-CE, dated the 1st March, 1988.
- (vi) G.S.R. 961(E) published in Gazette of India dated the 15th

December, 1990 together with an explanatory memorandum making certain amendments to certain Notifications.

- (vii) G.S.R. 982(E) published in Gazette of India dated the 18th December, 1990 together with an explanatory memorandum regarding exemption to electric generating sets of capacity of 1 MW and above from the whole of the duty of excise leviable thereon. [Placed in Library See No LT 2128/91]

- (3) A copy of the Post Office Recurring Deposit (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated the 9th January, 1991 under sub-section (3) of Section 15 of the Government Savings Bank Act, 1873. [Placed in Library. See No LT 2129/91]

**Annual Report of and review on the working of Agricultural and Processed Food Products Export Development Authority, New Delhi, for 1990-91**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRISHANTILAL PURUSHOTTAM DAS PATEL): Mr. Speaker, Sir, I beg to lay on the Table:

- (1) (i) A copy of the annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the

Agricultural and Processed Food Products Export Development Authority, new Delhi, for the year 1989-90.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No LT 2130/91]

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12.08 1/2 hrs.

**BILLS PASSED BY RAJYA SABHA**

[*English*]

SECRETARY-GENERAL: Sir, I lay on the Table the Legal Services Authorities (Amendment) Bill, 1994 as passed by Rajya Sabha.

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12.08 1/2 hrs.

**ASSENT TO BILLS**

[*English*]

SECRETARY-GENERAL: Sir, I lay on the Table the following five Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 5th October, 1990;—

1. The Cantonments (Amendment) Bill, 1991
2. The Taxation Laws (Amendment) Bill, 1991
3. The Appropriation Bill, 1991
4. The Assam Appropriation Bill, 1991

5. The Jammu and Kashmir Appropriation Bill, 1991.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of parliament during the last session and assented to since a report was last made to the House on the 5th October, 1990:—

1. The Public Liability Insurance Bill, 1991
2. The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1991
3. The Reserve Bank of India (Amendment) Bill, 1991
4. The Reserve Bank of India (Second Amendment) Bill, 1991
5. The Jammu and Kashmir Criminal law Amendment (Amending) Bill, 1991
6. The Chief Election Commissioner and Other Election Commissioners (Conditions of Service) Bill, 1991.

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12.09 hrs.

**RAILWAY CONVENTION COMMITTEE**

**Third Report**

[*Translation*]

SHRI PURUSHOTTAM KAUSHIK (Durg): Mr. Speaker, Sir, I beg to present the Third Report (English and Hindi versions) of the Railway Convention Committee (1989)